

Government of India /<<State>>  
Department of -----

Form GST REG-24

[See rule -----]

Application for Cancellation of Registration for the Migrated Taxpayers not liable for  
registration under Goods and Service Tax Act 20....

Part A

1. Provisional ID	
2. Password	
3. Email ID	
4. Mobile Number	
<b>Part B</b>	
5. Legal Name (As per PAN)	
6. Legal Name (As shared by State/Center)	
7. Address for correspondence	Building No./ Flat No.
	Floor No.
	Name of Premises/ Building
	Road/ Street
	Locality/ Village
	District
	State
	PIN Code
	Email
	Mobile (with country code)
	Telephone Number (with STD code)
FAX Number	
8. Reason for Cancellation	Ceased to be liable to pay tax
<b>9. Declaration</b>	
(i) I / We < Name of the Proprietor/Karta/Authorised Signatory>, being <Designation> of <Legal Name (As per PAN)> do hereby state that I/We am/ are not liable to registration under the provisions of	

Goods and Service Tax Act 20.....

(ii) The Provisional ID issued to me shall be deemed to have not been issued.

**10. Verification**

I/We < >hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my/our knowledge and belief and nothing has been concealed.

<b>Aadhaar Number</b>		<b>Permanent Account Number</b>	
<b>Digital Signature/E-Sign of Authorized Signatory</b>			
Full Name			
Designation / Status			
Place			
Date	DD/MM/YYYY		